

Sl.No.	Name of District	Name of Kendriya Vidyalayas
16.	Saran	Mashrak Sonepur Chapra
17.	East Champaran	Motihari
18.	Muzaffarpur	Muzaffarpur
19.	Samastipur	Rau, Pusa Ec, Rly, Samastipur
20.	Saharsa	Saharsa
21.	Gopalganj	Gopalganj
22.	Nawadah	Nawadah

#### **Reduction in fees of Management Institutes**

22. SHRI MANOJ BHATTACHARYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the previous Government had initiated a proposal to cut down the exorbitant rates of fees in the various Institutes of Management;

(b) if so, the details thereof;

(c) whether Government would like to push forward the proposal; and

(d) if so, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) The Government had decided *vide* orders dated 5th February, 2004 that the fees for the Post-Graduate Programmes (PGP) in the Indian Institutes of Management (IIMs) be fixed at Rs. 30,000/- per annum from the academic session 2004-05 and that no other charges/fees should be levied from the students except for mess charges that would be payable by the students separately.

The Government is fully committed to respecting the autonomy of all the institutes of higher learning which have attained excellence. Therefore, the matter regarding revision of fees for PGP in IIMs has been

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reviewed by Government in consultation with them. It is relevant to add that the autonomy of the IIMs was given through a Cabinet decision in 1994. According to this decision, the IIMs can take decisions on matters related to fees on their own. This decision continues to be in force and has not been revised till date. All the Memoranda of Association of the IIMs also contain provision vesting the authority of fixing fees to their respective Governing Bodies/Societies. As such, neither under the Cabinet decision nor under the Memoranda of Association, the matter of fixing of fees falls within the jurisdiction of the Government. It has accordingly been decided to withdraw the Ministry's order dated 5th February, 2004, *vide* orders dated 29th June, 2004. It has also been ensured that the students who are able to pay full fees will be assisted, if need be, for obtaining loans, but the students whose family income are below Rs. 2 lakh will not have to pay any tuition fees. It means that instead of Rs. 30,000/- fees which everyone was supposed to pay, the poor students have been given a total fee waiver and those who can afford to pay will pay the normal fees.

### **Global Mega University Network**

23. SHRIMATI N.P. DURGA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government are considering of a Global Mega University Network to promote mutual understanding, academic solidarity and to explore the ways of co-operation among the member universities of the world;

(b) whether it is also a fact that a meeting of the Presidents, Rectors and Vice-Chancellors of the Mega Universities of the world was held recently in Shanghai to discuss various aspects of the issue; and

(c) if so, the outcome of the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) According to the information furnished by UGC no proposal for Global Mega University Network has been received.

(b) and (c) Does not arise.